

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE KOLKATA BENCH  
Original Application No.140 of 2024/EZ.**

Fakir Mohan Patel

..... Petitioner / Appellant

Vs.

State of Odisha &amp; Ors.

.....Respondent / Defendant

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SPCB Odisha, R.No.4

Through

Kolkata

Date:

**Sri Dipanjan Ghosh,**  
Advocates for the Respondent No.4  
(State Pollution Control Board, Odisha)  
e-mail: dpnjnghsh0@gmail.com  
Phone No.:9903080977

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE KOLKATA BENCH  
Original Application No.140 of 2024/EZ.**

Fakir Mohan Patel

..... Petitioner / Appellant

Vs.

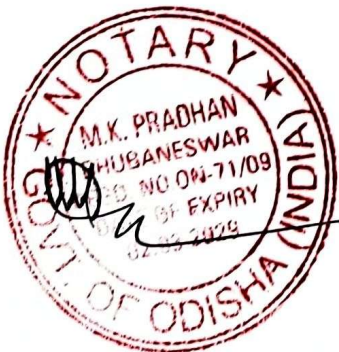
State of Odisha & Ors.

.....Respondent / Defendant

**AFFIDAVIT ON BEHALF OF STATE POLLUTION  
CONTROL BOARD, RESPONDENT NO.4 IN  
COMPLIANCE TO DIRECTION DTD.03.07.2024  
READ WITH 30.08.2024 OF THIS HON'BLE  
TRIBUNAL.**

I, Dr. Kailasam Murugesan, IFS, son of late Paramasivam Kailasam aged around 56 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

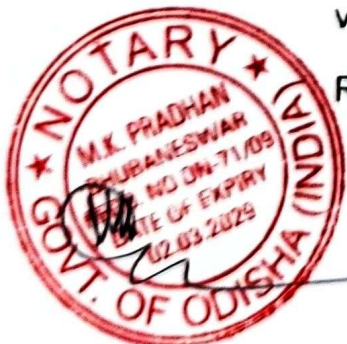
1. That I am the Member Secretary of the Respondent No.4 Board and, as such, am well-acquainted with the facts and



20 SEP 2024

circumstances with the case and competent to swear this affidavit.

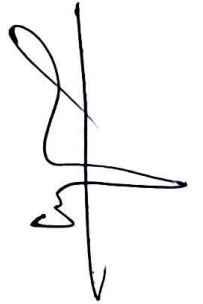
2. That in the aforesaid OA the petitioner has alleged about illegal sand mining carried out in Mahanadi river at Chikhili in Ambavona Tahasil of Bargarh district. The Hon'ble Tribunal while adjudicating the case vide their order dtd.16.7.2024 has been pleased to constitute a committee consisting of Senior Scientist, Odisha State Pollution Control Board, Mining Officer, Bargarh and District Collector, Bargarh and directed the committee to inspect the site in question and submit a fact finding report with reference to the allegations made in the OA and the District Collector, Baragarh has been declared as the Nodal Office for all logistic purposes and for filing counter affidavit bringing on record the committee report. In compliance to the said direction, the Board has nominated Dr. Satyanarayan Nanda, Regional Officer, Sambalpur of the R-4 Board to represent the Board in the committee constituted by the Hon'ble Tribunal and intimated the same to the Collector and District Magistrate, Baragarh (R-2) vide letter No.11703 dtd.30.07.2024 with copy to the Regional Officer, Sambalpur of the R-4 Board for



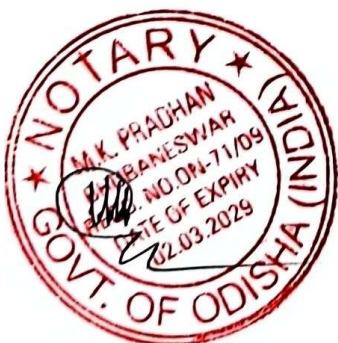
information and necessary action. Copy of the letter No.11703 dtd.30.07.2024 is annexed to this affidavit and marked as ANNEXURE – R4/1.

3. That the committee constituted by the Hon'ble Tribunal made joint enquiry on 18.8.2024 at the site and submitted their fact finding report with observation which are as follows:

- i. The State Pollution Control Board, Odisha has not given any permission for sand mining in the Chikili area as that is not a declared sand source.
- ii. From the field visit it was found that no mining activity was going on around the Chikili area.
- iii. Instruction was issued to Tahasildar Ambabhona and OIC Ambabhona vide district office letter No.14825 dtd.23.08.2024 to monitor and inform this office regarding further mining activity if any taken place in that locality.



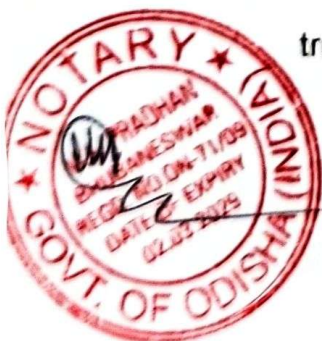
In reply to the above letter, the Tahasildar, Ambabhona vide his letter No.1561 dtd.28.08.2024 and the OIC Ambabhona PS vide his letter No.1707/PS



dtd.28.08.2024 have intimated that no further illegal sand mining was detected in the said Chikili area.

The report of the joint committee is annexed to this affidavit and marked as ANNEXURE – R4/2 COLLY.

4. That during the course of hearing of this case the Hon'ble Tribunal vide their order dtd.30.08.2024 has directed the committee to look into the allegation raised by the applicant that the committee has not visited all the sites of illicit mining and deal with the same in its inspection report.
5. That in compliance to the direction dtd.30.8.2024 of this Hon'ble Tribunal the committee has visited the sites again on 3.9.2024 and submitted their report. Copy of the Addl. Inspection Report of the Joint Committee referred above is annexed to this affidavit and marked as ANNEXURE – R4/3 for kind perusal of the Hon'ble Tribunal.
6. That the Respondent No.4 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for proper adjudication of the case.
7. That the annexures annexed to the present affidavit are true and correct copies of their originals.



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD.NO.ON-71/2009  
PH-9437627119 (M)

*[Handwritten signature]*

8. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

*[Handwritten signature]*  
DEPONENT

**VERIFICATION:**

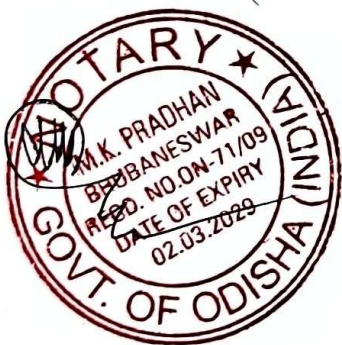
I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

118

Verified at Bhubaneswar on this the 20<sup>th</sup> day of September, 2024.

**SWORN BEFORE ME**

*[Handwritten signature]*  
DEPONENT



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD.NO.ON-71/2009  
PH-9437627119 (M)

*[Handwritten signature]*



ANNEXURE-R4/1

EPABX: 2561909/2562847

Tel: 2562822, 2560955

Email: [Paribesh1@ospboard.org](mailto:Paribesh1@ospboard.org)Website: [www.ospboard.org](http://www.ospboard.org)**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]

**Paribesh Bhawan, A/118, Nilakanthanagar, Unit – VIII,  
Bhubaneswar – 751 012, INDIA**No. 11703  
VII – L – Misc – 1120Date: 30-7-24

E-mail / Speed Post

To

The Collector and District Magistrate  
Bargarh.

Sub: OA No.140/2024/EZ – Fakir Mohan Patel vs. State of Odisha &amp; Others regarding illegal sand mining carried out in Mahanadi river at Chikili in Amababhona Tahasil of Bargarh district.

Sir,

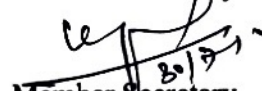
The Hon'ble NGT, EZB, Kolkata while adjudicating the aforesaid OA vide their order dtd.16.07.2024 has been pleased to constitute a committee comprising of the following members:

- (i) Senior Scientist, Odisha State Pollution Control Board,
- (ii) Mining Officer, Bargarh, and
- (iii) District Collector, Bargarh.

The committee has been directed to inspect the site in question and submit a fact finding report with reference to the allegations made in the OA. The District Collector, Baragarh has been declared as the Nodal Office for all logistic purposes and for filing counter affidavit bringing on record the committee report. The case is posted to 30.08.2024 for hearing. Dr. Satyanarayan Nanda, Regional Officer, Sambalpur (Mob-9437158608) has been nominated to represent the Board in the committee constituted by the Hon'ble Tribunal. Copy of OA and order dtd.16.07.2024 referred above received from our advocate is enclosed for your information and necessary action.

Encl: As above.

Yours faithfully

  
 Member Secretary
Memo No. 11704 /Date: 30-7-24

Speed Post / E-mail

Copy along with copy of enclosure forwarded to the Regional Officer, SPC Board, Sambalpur for information and necessary action.

Encl: As above.

  
 Member Secretary

## ANNEXURE-R4/2 Colly

**Inspection report of Joint Committee visit regarding illegal sand mining carried out in Mahanadi River at Chikhili in Ambabhona Tahasil of Bargarh District.**

In pursuance of the order dtd. 16.07.2024 of the Hon'ble NGT, EZB, Kolkata in the matter of O.A. No. 140/2024/EZ – Sri. Fakir Mohan Patel – Vrs. State of Odisha & Ors., SPCB, Odisha, Head Office, SPCB vide letter no. 11703, dtd. 30.07.2024, Office of the Collector & District Magistrate, Bargarh, Office order no. 14307 dtd. 09.08.2024, the committee conducted the joint inquiry on dtd.18.08.2024 at the site to submit the fact-finding report.

The following members were present during the joint committee visit.

1. Sri Aditya Goyal, IAS, DM & District Collector, Bargarh
2. Dr. Satya Narayana Nanda, Regional Officer, State Pollution Control Board, Sambalpur
3. Sri Ajaya Kumar Pradhan, Mining Officer, Bargarh

Also, the following officials have accompanied the joint committee during the visit.

1. Er. Rakesh Ku. Panda, Asst. Env. Engineer, SPCB, Sambalpur.
2. Sri. Ananda Kumar Panda, OAS(JB), Tahasildar, Ambabhona

During the visit, the petitioner Sri. Fakir Mohan Patel was not present due to his health condition, however, over the telephonic conversation with the petitioner a detailed discussion was made point to point as reflected in the petition of Sri. Fakir Mohan Patel Vrs. State of Odisha & Ors.

The observations made during the visit were as follows;

**Observations:**

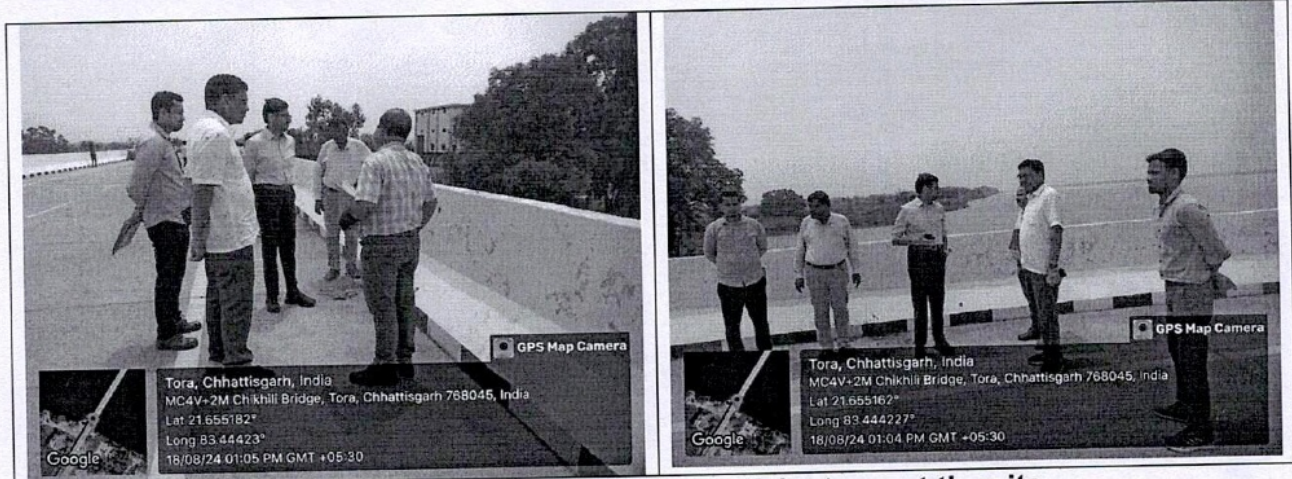
Following observations were made by the committee during joint enquiry,

Sl.No.	Description	Observations
1.	The Original Application has been filed by the Applicant alleging that illegal sand mining has been carried out in Mahanadi River at Chikhili in Ambavona Tahasil of Baragarh District, Odisha. It is stated that on 09.06.2024 the Mining Officer, Bargarh, along with the Mining Squad and Ambavona Police Station, raided the sand	On 09.06.2024. Mining Officer, Bargarh, in presence of the Ambabhona police squad, seized the sand of about 1000 CuM which was stacked at the Plot no-146/195, Khata no-01, Mouza-Chikili (one side of the Chikili

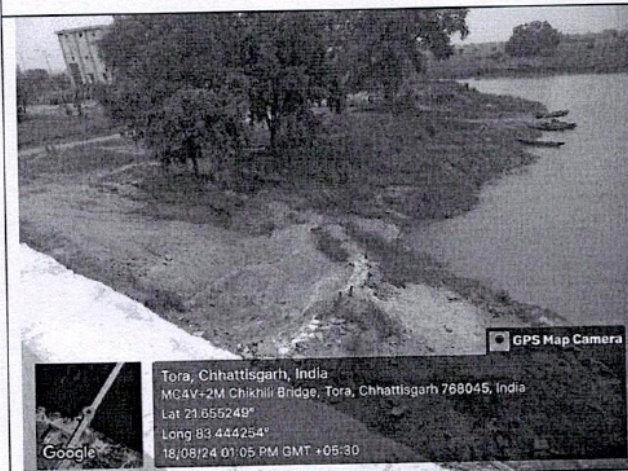
	<p>stock of Respondent No. 8, Private Respondent, and penalized him for 1,000 CM of sand. It is stated that the said Private Respondent has paid a fine of Rs. 2,10,000/- on 11.06.2024</p>	<p>river bridge), Dist- Bargarh and collected Rs.2,70,320 (Annexure – I - Challan copy is enclosed) amount after being compounded from the offender as per Rule 51(i) &amp; (iv) of OMMC Rule 2016 &amp; Amendment Rule 2023.</p>
2.	<p>It is also stated that thereafter a further complaint was received and on 22.06.2024 the mining officer, Bargarh, found huge sand stock in the presence of one Mr. Rohit Patel, (father of the Respondent No. 8) to be around 8,688 CM in quantity. It is also stated that the Mining Officer was requested to inspect three more spots of sand hoarding by Respondent No. 8 but he did not do so saying that one site is in Jharsuguda District and is not within his jurisdiction. It is stated that the bridge near which the illegal sand mining is taking place connects Bargarh and Jharsuguda District. It is stated that on the other side of the river is Mahulpali in the Jharsuguda District where there are sand stocks of Respondent No. 8 to cater to the demand of that district. It is stated that on the date of measurement, there was one Tata Hitachi Poclain state to be engaged in the loading of sand onto trucks, but the Mining Officer ignored seizing of the said vehicle.</p>	<p>During subsequent visit to the spot on .22.06.2024 ,it was observed that about 7688 CuM of sand was found gathered again which was seized and compounded to Rs.11,74,700 (Annexure – II - Challan copy is enclosed). The compounded amount was deposited by the offender on dt.03.07.2024 &amp; dtd 05.07.2024 as per Rule 51(i) &amp; (iv) of OMMC Rules, 2016. The Tata Hitachi proclain machine as alleged by the Complainant was found parked nearby the stacked sand and was not invoved in any shifting or lifting..</p>
3.	<p>It is also stated that photographs of 08.06.2024, 20.06.2024 and 22.06.2024</p>	<p>This point relates to the point no-2 narrated above.</p>

	<p>show mining operation in Mahanadi River is ongoing and there is vehicular transportation continuing even after 22.06.2024 after the previous raid conducted on 09.06.2024.</p>	<p>Consequently, penalty was imposed and realised as mentioned in point no-2. However, there was no mining operation observed during the visit.</p>
4.	<p>It is further alleged that the Respondent No. 8 has illegally mined sand about 2 lakhs cubic meters, considering the annual trading and mining of sand. i.e., 50,000 CM, and thereby caused a loss at least Rs. 10 crores to the State exchequer. It is also stated that Chikhili is a flood prone area and in 2022 a severe flood occurred in that area. It is also stated that satellite pictures retrieved from google earth on 25.01.2024 show that sand mining is being carried out using suction pump laid on boat inside the Mahanadi River and sand is being dumped on the riverbank for subsequent transportation.</p>	<p>The case land is not a declared sand source and it is coming under flood prone area, so no permission was accorded to the Respondent no 8 for mining operation. On the day of the inspection of the Joint Committee on 18.08.2024 to the site, it was observed that approx. 2816 Cum (60m x 16m x 2.1m + 50 hyva trip x 16 cum/trip) was stacked on the alleged area .The stacked sand was not freshly gathered rather it was un-lifted part of the sand ,which was already seized and compounded on dt 22/06/2024</p> <p>Further ,it was also not possible to ascertain that suction pump was used for extraction of sand from the riverbed or not.</p>

**Some Photographs taken during the visit to Chikhili in Ambabhona Tahasil**



**Fig. Joint Committee inspection of the team at the site**



**Fig. View of Mahanadi River from Chikhili Bridge**



**Fig. Enquiry with the villagers of Chikhili Village**



**Fig. 5. Google Earth image showing sand stock on the right side of the Chikhili Bridge**

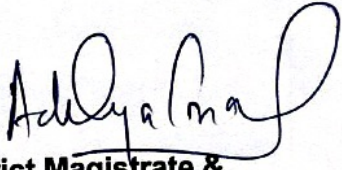
**Other Observations:**

1. The State Pollution Control Board, Odisha has not given any permission for sand mining in the Chikili area as that is not a declared sand source.
2. From the field visit it was found that no mining activity was going on around the Chikili area
3. Instruction was issued to Tahasildar Ambabhona and OIC Ambabhona vide district office letter no-14825 dtd 23.08.2024 to monitor and inform this office regarding further mining activity if any taken place in that locality.

In reply to the above letter the Tahasildar Ambabhona vide his letter no-1561 dt 28.08.2024 and the OIC Ambabhona PS vide his letter no -1707/PS dt 28.08.2024 have intimated that no further illegal sand mining was detected in the said Chikili area.

  
**Regional Officer**  
**SPC Board, Sambalpur**  
 Regional Officer  
 State Pollution Control Board  
 Regional Office, Sambalpur

  
**Mining Officer,**  
**Bargarh**  
 Mining Officer  
 Bargarh, Dist-Bargarh

  
**District Magistrate &**  
**Collector,**  
**Bargarh**  
**COLLECTOR**  
**BARGARH**



OFFICE OF THE MINING OFFICER  
DEPARTMENT OF STEEL AND MINES, GOVT. OF ODISHA,  
BARGARH, DIST-BARGARH

Letter No. 531 / Minor Mines, Date. 10.06.2024

To

Sri Prem Kishor Patel,  
S/o- Rohit Kumar patel,  
At- Chicholi, P.O-Bhukta  
Dist- Bargarh, Odisha

Sub:- Regarding Royalty and Penalty for illegal Storing of sand

Sir,


With reference to the subject cited above and it has come to notice of that undersigned that you are Storing illegally sand from Mahanadi River under Ambabhona Tahasil. Therefore you are directed to deposit Royalty & Penalty for the following quantities as per OMMC Rules, 2016.

Sl. No.	Quantity of Minor Minerals (in cum)	Royalty@35 per cum of Sand	Addl. charge @100/-per cum of sand	DMF	EMF	IT	Penalty	Compounding fee	Total
1	1000	35000	100000	48000	8000	4320	50000	25000	270320
<b>Total</b>	<b>1000</b>	<b>35000</b>	<b>100000</b>	<b>48000</b>	<b>8000</b>	<b>4320</b>	<b>50000</b>	<b>25000</b>	<b>270320</b>

(Rupees Five lakh Sixty Five thousand Four Hundred Forty )Only

Hence, you are directed to deposit the above Royalty, Addl. Charge, Penalty & Compounding fee To Govt. Heads of Account i.e. **0853-00-102-0217-02021-000** and DMF to A/C No. 150401000004960 , IFSC Code- IOBA0001504 , Bargarh main Branch and EMF should be deposited separately through bank draft and IT should be deposited through online (TAN No. BBN000513C) and submit the copy to the office of the Mining officer, Bargarh.

Yours Faithfully,

  
10.6.24  
Mining Officer, Bargarh.



Cy 7390

Government of Odisha  
Offline Challan Deposit Form  
Depositor's Copy



Challan of Cash/Cheque/DD paid through STATE BANK OF INDIA at Cyber Treasury, Odisha, Bhubaneswar

1. Name of the Depositor : Prem Kishor Patel

2. Mobile No. : 9777950121

3. Department Identification ID :

4. Challan Generation Date & Time : 11/06/2024 01:13:47 PM

5. Head of Account

*Tru*  
24923989

Purpose	Head Of Account	Amount
Minor Minerals- Fees, Rent & Royalties	0853-00-102-0121-02021	Rs. 210000/-
	Total Amount	Rs. 210000/-

Total Amount (In words) - Two Lakh Ten Thousand Only

6. Treasury Reference ID : 3805888020

7. Bank Transaction Date & Time :

- This challan is valid for 7 days from the date of online entry.
- In case of Cheque, bank transaction id will be available for realization of the cheque.
- In case of Cheque/DD, it should be payable to State Government Receipts - Challan Reference Id.

*Prem Kishor Patel*  
Signature of the Depositor

5803373 | DUSMANTA KUMAR SAHU  
SBI BARGARH MAIN BRANCH

7404441 | B. B. SAHU  
SBI BARGARH BRANCH

11 JUN 2024

00025 | Journal No. | 00025 | Journal No.

Signature of Bank Officer with S

DEPOSIT / PAY IN SLIP



ଉତ୍କଳ ଆନ ଓଭରସିଜ ବ୍ୟାଙ୍କ  
इण्डियन ओवरसीज बैंक  
Indian Overseas Bank

ଶାଖା ଶାଖା Branch Bargarh

ତାରିଖ ତାରିଖ Date 11/06/2024

SB/CA/OD/୧ /RDTL/DL A/c No./Credit Card No.

150401000004960

ନାମ ନାମ Name District Meneral fund

ଫୋନ୍ ଫୋନ୍ Tel. No. 7978350387

ଟଙ୍କା ରକମ Amount ₹ 48000 00 P.

ଶବ୍ଦରେ ସବ୍ଦों में Rupees in words Forty Eight Thousand only

Cash/Cheque No. Date & Name of Bank & Branch	₹	P
<u>500 X 95</u>	<u>48000</u>	<u>00</u>
Total	<u>48000</u>	<u>00</u>

Officer/Cashier/SWO [Signature]

Indian Overseas Bank  
Tollfree No-18004254445



जारी करने वाली शाखा भारतीय स्टेट बैंक  
Issuing Branch State Bank of India  
कोड नं. / CODE No: 00025  
Tel No: -9437566025

मांगड्राफ्ट  
DEMAND DRAFT

Key TUHHET  
Sr. No. 903911

1 1 0 8 2 0 2 4  
D D M M Y Y Y

मांगे जानेपर ODISHA ENVIRONMENTAL FUND TRUST\*\*\*\*\*

ON DEMAND PAY

Eight Thousand Only

रुपये RUPEES

या उनके आदेश पर

OR ORDER

अदा करें

₹ 8000.00

AMOUNT BELOW 8001(0/4)

मूल्य प्राप्त / VALUE RECEIVED

- 9
- 8
- 7
- 6
- 5
- 4
- 3
- 2
- 1

IOI 000544873042  
Name of Applicant

Key: TUHHET Sr. No: 903911  
PREM KISHOR PATEL

भारतीय स्टेट बैंक

STATE BANK OF INDIA

अदाकर्ता शाखा / DRAWEE BRANCH BHUBANESWAR MAIN BRANCH  
कोड नं. / CODE No: 00041

प्रधिकृत हस्ताक्षरकर्ता  
AUTHORIZED SIGNATORY

शाखा प्रबंधक  
BRANCH MANAGER

कम्प्यूटर द्वारा मुद्रित होने पर ही वैध  
VALID ONLY IF COMPUTER PRINTED

केवल 3 महीने के लिए वैध  
VALID FOR 3 MONTHS ONLY

₹ 1,00,000- एवं अधिक के लिखत दो अधिकारियों द्वारा हस्ताक्षरित होने पर ही वैध है।  
INSTRUMENTS FOR ₹ 1,00,000- & ABOVE ARE VALID ONLY IF SIGNED BY TWO OFFICERS

D.K. Sahu  
S 24797

⑈ 8 7 3 0 4 2 ⑈ 0 0 0 0 0 2 0 0 0 1 : 0 0 0 5 4 4 ⑈ 1 6

**Taxpayer's Counterfoil**

CRN  
24061100092527

Name  
O\*\*\*\*E OF T\*E D\*\*\*\*Y  
D\*\*\*\*\*R M\*\*\*\*S \*\*\*\*\*R

Minor lead  
TDS/TCS Payable by  
Taxpayer (200)  
Drawn on Bank  
State Bank Of India  
Branch Name :  
Bank Reference Number

A.Y.  
2025-26

Amount  
₹ 4,320

Payment through  
Cash

Nature of Payment  
6CH

CIN :

Cheque No./DD No. :

TAN  
BBN000513C

Major Head  
Income Tax (Other  
than Companies)  
(0021)

ZAO Code  
722005

Date :

[Empty rectangular box]

DD MMM YYYY

Space for bank seal

*Jo - 258206875*

11 JUN 2024  
[Signature]  
[Stamp]

ANNEXURE - II



OFFICE OF THE MINING OFFICER  
DEPARTMENT OF STEEL AND MINES, GOVT. OF ODISHA,  
BARGARH, DIST-BARGARH

Letter No. 580 / Minor Mines, Date. 28/06/2024

To

Sri Prem Kishor Patel,  
S/o- Rohit Kumar patel,  
At- Chicholi, P.O-Bhukta  
Dist- Bargarh, Odisha

Sub:- Regarding Royalty and Penalty for illegal Storing of sand.

Sir,

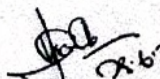
With reference to the subject cited above, I am to say that during checking of chikli area on Dt-22.06.2024 by the team of official of this office it was found that, a quantity of 7688cum of Sand was storage at your land without valid Y-Form which violate the provisions of Rule-51 of OMMC Rules, 2016 and amendment Rules, 2023. Therefore you are directed to deposit Penalty amount for the following quantities as mention below:

Sl. No.	Quantity of Minor Minerals (in cum)	Royalty @35 per cum of Sand	Addl. charge @100/-per cum of Sand	DMF	EMF	IT	Penalty	Compounding fee	Total
1	7688	269080	768800	80724	13454	22642	15000	5000	1174700
<b>Total</b>	<b>7688</b>	<b>269080</b>	<b>768800</b>	<b>80724</b>	<b>13454</b>	<b>22642</b>	<b>15000</b>	<b>5000</b>	<b>1174700</b>

(Rupees Five lakh Sixty Five thousand Four Hundred Forty )Only

Hence, you are directed to deposit the above Royalty, Addl. Charge, Penalty & Compounding fee To Govt. Heads of Account i.e. **0853-00-102-0217-02021-000** and DMF to A/C No. 150401000004960 , IFSC Code- IOBA0001504 , Bargarh main Branch and EMF should be deposited separately through bank draft and IT should be deposited through online (TAN No. BBN000513C) and submit the copy to the office of the Mining officer, Bargarh.

Yours Faithfully,

  
Mining Officer, Bargarh.

G14372



Government of Odisha  
Offline Challan Deposit Form  
Depositor's Copy



Challan of Cash/Cheque/DD paid through STATE BANK OF INDIA at Cyber Treasury, Odisha, Bhubaneswar

- 1. Name of the Depositor : PREM KISHOR PATEL
- 2. Mobile No. : 9777950121
- 3. Department Identification ID
- 4. Challan Generation Date & Time : 03/07/2024 03:19:58 PM
- 5. Head of Account

Jm  
335599964

Purpose	Head Of Account	Amount
Minor Minerals- Fees, Rent & Royalties	0853-00-102-0121-02021	Rs 600000/-
	Total Amount,	Rs 600000/-

Total Amount (In words) - Six Lakh Only

6. Treasury Reference ID : 380B06FABC

7. Bank Transaction Date & Time

- 1. This challan is valid for 7 days from the date of online entry
- 2. In case of Cheque bank transaction id will be available
- 3. In case of Cheque/DD, it should be payable to State

5803373 | DUSMANTA KUMAR SAHU  
 SBI BARGARH MAIN BRANCH | B. B. SAHU  
 SBI BARGARH BRANCH  
 - 3 JUL 2024  
 00025 | CODE 00025  
 Journal No. | Journal No.  
 Banker's No. | Signature of Bank Officer with S

Pradeep Acharya  
Signature of the Depositor



5/4657

Government of Odisha  
Offline Challan Deposit Form  
Depositor's Copy



Challan of Cash/Cheque/DD paid through STATE BANK OF INDIA at Cyber Treasury, Odisha Bhubaneswar

1 Name of the Depositor : PREM KISHOR PATEL  
 2 Mobile No : 977960121  
 3 Department Identification ID :  
 4 Challan Generation Date & Time : 05/07/2024 11:01:35 AM  
 5 Head of Account

T no  
197339250

Purpose	Head Of Account	Amount
Minor Minerals- Fees, Rent & Royalties	0853-00-102-0121-02021	Rs 457880
	Total Amount	Rs 457880

Total Amount (In words) - Four Lakh Fifty Seven Thousand Eight Hundred Eighty Only

6 Treasury Reference ID : 380B26D737  
 7 Bank Transaction Date & Time

- 1 This challan is valid for 7 days from the date of online entry.
- 2 In case of Cheque, bank transaction id will be available after realization.
- 3 In case of Cheque/DD, it should be payable to 'State Government Receipts'.

*Prem Kishor PateL*  
Signature of the Depositor

5802373 DUSMANTA KUMAR SAHU  
 SBI Bhubaneswar MAIN BRANCH  
 00025 - 5 JUL 2024 Initial: P  
 10067171 MANJARI ROHIDAS  
 SBI PARGARH BRANCH  
 5 JUL 2024 Initial: S

DEPOSIT / PAY IN SLIP



ଉତ୍କଳ ଉପଭୋଗ ବ୍ୟାଙ୍କ  
इण्डियन ओवरसीज बैंक  
Indian Overseas Bank

ଶାଖା ନାମ Branch BALASORE

ତାରିଖ ତାରିଖ Date 05/07/2024

SB/CA/OD/CC/RDTL/DL A/c No./Credit Card No.

1504010000000000

ନାମ ନାମ Name District Mineral Fund

ଫୋନ୍ ନମ୍ବର Tel. No. 7978350387

ଟଙ୍କା ରକମ Amount ₹ 80,724.00/- P.

ଅଂକରେ ସଂଖ୍ୟାରେ Rupees in words Eighty thousand Seven hundred Twenty Four

Cash/Cheque No Date & Name of Bank & Branch ₹

80724 / 80,724.00

**CASH RECEIVED**

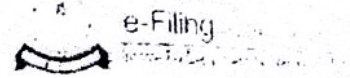
Officer/Cashier/SWO Total 80,724 00

Indian Overseas Bank  
Tollfree No 18001254445



# INCOME TAX DEPARTMENT

## Challan Receipt



AN	BBN000513C
Office	OFFICE OF THE DEPUTY DIRECTOR MINES SAMBALPUR
Financial Year	2025-26
Assessment Year	2024-25
Head of Charge	Income Tax (Other than Companies) (0021)
Sub-Head of Charge	TDS/TCS Payable by Taxpayer (200)
Particulars of Payment	6CH
Amount in Words	₹ 22,642
Amount in Words	Rupees Twenty Two Thousand Six Hundred And Forty Two Only
CIN	24070500098564SBIN
Payment Gateway	State Bank Of India
Mode of Payment	UPI
Bank Name/ Card Type	SBIN
Bank/ Card Reference Number	CPADYGWNR2
Date of Debit	05-Jul-2024
BSR Code	0002271
Challan No	14780
Debit Date	05/07/2024

### Tax Breakup Details (Amount In ₹)

A	Tax	₹ 22,642
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Fee under section 234E	₹ 0
	Total (A+B+C+D+E+F)	₹ 22,642
	Total (in Words)	Rupees Twenty Two Thousand Six Hundred And Forty Two Only

**Thanks for being a committed taxpayer!**

Please print this challan receipt only if absolutely required. Save Paper, Save Environment.

Congrats! Here's what you have just achieved by choosing to pay online:





**ANNEXURE-R4/3****Additional inspection report of Joint Committee visit regarding illegal sand mining carried out in Mahanadi River at Chikhili in Ambabhona Tahasil of Bargarh District**

In pursuance of the order dtd. 30.08.2024 of the Hon'ble, NGT, EZB, Kolkata in the matter of O.A. No. 140/2024/EZ-Sri. Fakir Mohan Patel- Vrs. State of Odisha & Ors., the joint inspection committee visited the sites such as Prakashpur, Salepali and Antaradi villages of Ambabhona Tahasil on dtd. 03.09.2024, which were alleged to be not visited by the team. Moreover, it is submitted that the site at village Mahulpali which was also an alleged site for illegal sand dumping is not coming under Bargarh District rather it is coming under Jharsuguda District. It was observed in course of the visit that there was no illegal stacking or dumping of sand in these sites.

Submitted for kind perusal and order of the Hon'ble Court.

  
**Regional Officer**  
**SPC Board, Sambalpur**  
 Regional Officer  
 State Pollution Control Board  
 Regional Office, Sambalpur

  
**Mining Officer,**  
**Bargarh**  
 Mining Officer  
 Bargarh, Dist-Bargarh

  
**District magistrate &**  
**Collector, Bargarh**

**COLLECTOR**  
**BARGARH**